

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AKSHARA HIGHRISE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Akshara Highrise Private Limited
2.	Date of incorporation of corporate debtor	11/06/2003
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201WB2003PTC096365
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: 35, Kavi Sabitri Prasanna Chattopadhyaya Road 2nd Floor, Kolkata, West Bengal, India, 700026
6.	Insolvency commencement date in respect of corporate debtor	6 th May, 2026 (The corrigendum order was received by the IRP on 13 th May, 2026)
7.	Estimated date of closure of insolvency resolution process	2 nd November, 2026 (180 days from the CIRP commencement date i.e., 6 th May, 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanchan Dutta Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Chatterjee International Centre, 14 th Floor, Flat No. 13A, 33A J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgrs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Chatterjee International Centre, 17 th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: cirp.ahpl@gmail.com
11.	Last date for submission of claims	27 th May, 2026 (14 days from the Corrigendum order received i.e., 13 th May, 2026)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Akshara Highrise Private Limited on 6th May, 2026 (The corrigendum order was received by the IRP on 13th May, 2026).

The creditors of Akshara Highrise Private Limited are hereby called upon to submit their claims with proof on or before 27th May, 2026 (14 days from the Corrigendum order received i.e., 13th May, 2026) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.




Kanchan Dutta
Interim Resolution Professional
Akshara Highrise Private Limited (Under CIRP)
Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391

Date and Place: 14th May, 2026, Kolkata

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AKSHARA HIGHRISE PRIVATE LIMITED

Sl.	RELEVANT PARTICULARS
1.	Name of corporate debtor Akshara Highrise Private Limited
2.	Date of incorporation of corporate debtor 11/09/2003
3.	Authority under which corporate debtor is incorporated/registered Ministry of Corporate Affairs, ROC-Kolkata
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor U45201WB2003PT009365
5.	Address of the registered office and principal office (if any) of corporate debtor Registered office address as per the MCA Records: 35, Kavi Sathir Prasanna Chatterjee Road, 2nd Floor, Kolkata, West Bengal, India, 700023
6.	Insolvency commencement date in respect of corporate debtor 6th May, 2026 (The Commencement order was received by the IRP on 13th May, 2026)
7.	Estimated date of closure of insolvency resolution process 2nd November, 2026 (180 days from the CIRP process) (as per the CIRP process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Kanchan Dutta Reg No: IBI/PA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional as registered with the Board Address: Chatterjee International Centre, 14th Floor, Flat No. 13A, 33A, J. L. Nehru Road, Kolkata 700071 Email: icrp.aht@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: Chatterjee International Centre, 17th Floor, Flat No. 13A, 33A, J. L. Nehru Road, Kolkata 700071 Email: icrp.aht@gmail.com
11.	Last date for submission of claims 27th May, 2026 (14 days from the Commencement order received i.e. 13th May, 2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at Physical Address: same as above in point no. 10 (a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Akshara Highrise Private Limited on 6th May, 2026 (The Commencement order was received by the IRP on 13th May, 2026).

The creditors of Akshara Highrise Private Limited are hereby called upon to submit their claims with proof on or before 27th May, 2026 (14 days from the Commencement order received i.e. 13th May, 2026) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Kanchan Dutta
Interim Resolution Professional
Akshara Highrise Private Limited (Under CIRP)
Reg No: IBI/PA-001/IP-P00202/2017-18/10391

Date and Place: 14th May, 2026, Kolkata

POSSESSION NOTICE (for Immovable Properties)

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of undermentioned Trusts under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act, 2002) and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice. Calling upon the following borrower/guarantor(s)/mortgagor(s) to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Sl. No.	Borrower Name / Co-Borrower Name	LAN No. / Trust Name/Bank Name	Demand Notice Date and Amount	Possession Date
1	Borrower: Rana Chourasia Co-Borrower: Rinki Chourasia	Loan A/c No. 19400042480, Acrcil-Trust-2025-008 Piramal Finance	Rs. 24,39,514.76 (Rupees Twenty Four Lakh Thirty-Nine Thousand Five Hundred Fourteen and Paise Seventy Six only) as on 10.09.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 11/09/2025 together with incidental expenses, cost, charges etc. Notice dated: 10.09.2025	Symbolic 12th May 2026

Description of Properties: ALL THAT ONE Flat, being Flat No. 201, on the 1st Floor, (South-East-West portion), measuring an area a little more or less 594 Sq. ft. including Super Built up area with the right of user of the common areas in the building and the land consisting of two bedrooms, one living space, one dining space, kitchen, bath and privy, corridor and verandah/balcony, along with undivided proportionate share in the land measuring an area a little more or less 01 Cottah, 15 Chittacks, 09 Sq. ft. alongwith G+3 Building standing thereon comprised in 17, Lakshmi Narayantala Road, situated at Howrah District, HMC Ward No. 39, District Registry Office and ADSRO - Howrah, P.S.-A.J.C. Bose B. Garden, District - Howrah, and the said property is bounded as under: **The boundaries of the Land are: North:** 17/1 Lakshmi Narayantala Road, land and building of Jaydev Roy **South:** 6' wide common passage, **East:** Lakshmi Narayantala Road, **West:** Land and Building of Haripada Polley. **The boundaries of the Flat are: North:** Flat No.202, **South:** Open to Sky, **East:** Open to Sky, **West:** Stair and Open to Sky.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcl is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcl and any dealings with the Immovable Property will be subject to the charge of Arcl for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above mentioned Immovable Property.

Place: Kolkata
Date: 15-05-2026

Sd/- Authorised Officer
Asset Reconstruction Company (India) Ltd. (In capacity as Trustee)

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai-400028.
Tel: +91 2266581300. www.arcl.co.in Branch Office: Room No. 1001, 10th Floor, Signet Tower, DN 2, Sector V, Salt Lake, Kolkata-700091, West Bengal. Ph. No.03348226608, CIN-U65999MH2002PLC134864

EAST COAST RAILWAY

(1) Notice No.: eT-West-WAT-15-2026, Dt. 08.05.2026

NAME OF THE WORK:
CONSTRUCTION & TRIP SHED FOR MAINTENANCE OF TRIP INSPECTION SCHEDULE FOR FREIGHT ELECTRIC LOCOS AT KIRANDUL STATION UNDER THE JURISDICTION OF SENIOR DIVISIONAL ENGINEER (WEST), EAST COAST RAILWAY, WALTAIR DIVISION.

Approx. Cost of the Work:
₹ 4,84,99,058.50 EMD: ₹ 9,70,000.00

(2) Notice No.: eT-West-WAT-16-2026, Dt. 08.05.2026

NAME OF THE WORK:
CONSTRUCTION OF SIGNAL GOOMTRY IN CONNECTION WITH INTERLOCKING OF MANNED LEVEL CROSSING NO. KK-48 ON KM. 305/10-11 BETWEEN KUMHARAMARENGA AND TOKPAL STATIONS ON KK-II LINE OF WALTAIR DIVISION.

Approx. Cost of the Work:
₹ 36,32,191.44 EMD: ₹ 72,700.00

Completion period of the work: 12 (Twelve) Months (for Sl. No. 1), 06 (Six) Months (for Sl. No. 2).

Tender Closing Date and Time: 02.06.2026 at 1500 Hrs. (for both Tenders)

No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted from firm's letter head received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website: www.reps.gov.in

Note: The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes/ corrigendum issued for this tender.

Divisional Railway Manager (Engg.)
PR-15/IR/26-27 Waltair

E-NOTICE INVITING TENDER NO-01/NGWDP/WDC 2/03/2026-27
PIA, WDC 2/03, Jamboni is inviting bids for "Re-Excavation of WHS in Jamboni Block, Jhargram Dist..."
Last date of submission of bid (online): 20/05/2026 up to 4:00 p.m
The tender document can be downloaded from www.wbtenders.gov.in on 13/05/2026 after 5:00 p.m

Sd/- Assistant Director of Agriculture
Soil conservation, DPAP, Jhargram
&
PIA of WDC 2/03/21-22, Jamboni

AXIS BANK LTD.
A.C. Market Building, 3rd Floor, 1 Shakespear Sarani, Kolkata - 700071

Appendix IV [See rule 8(1) Possession Notice (for immovable property)]
Whereas, the undersigned being the Authorised Officer of the Axis Bank Ltd, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower/s/Co-Borrower/s/guarantor/s to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice.

The borrower/s/Co-Borrower/s/guarantor/s, having failed to repay the amount, notice is hereby given to the borrower/s/Co-Borrower/s/guarantor/s, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned herein after.

The borrower/s/Co-Borrower/s/guarantor/s, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd., for an amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFESI Act, 2002 in respect of time available, to redeem the secured assets.

Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession (Symbolic)
1. Sea Global Medical Instruments Limited NH 60, Raniganj- Suri Road, Room No - 24 Village & Post- Haripur, P.S.- Pandheshwar, Haripur, Asansol, West Bengal, India - 713378.	A) Rs. 48,14,814.20 only due under Loan A/c No. 924030046366713, Rs. 97,60,612.20 only due under Loan A/c No. 924060053123962, Rs. 74,92,588 only due under Loan A/c No. 924060053123988 and Rs. 1,37,00,464/- only due under Loan A/c No. 924060053123991 as on the date of the notice aggregating to Rs. 3,57,68,478.4 (Rupees Three Crore Fifty Seven Lakhs Sixty Eight Thousand Four Hundred and Seventy Eight and forty paise only)
2. Mrs. Kasturi Gupta (Director/Guarantor) W/o Subhas Chandra Gupta	A) Rs. 48,14,814.20 only due under Loan A/c No. 924060053123988 and Rs. 1,37,00,464/- only due under Loan A/c No. 924060053123991 as on the date of the notice aggregating to Rs. 3,57,68,478.4 (Rupees Three Crore Fifty Seven Lakhs Sixty Eight Thousand Four Hundred and Seventy Eight and forty paise only)
3. Mr. Shubham Gupta (Director/Guarantor/Mortgagor) S/o Subhas Chandra Gupta	A) Rs. 48,14,814.20 only due under Loan A/c No. 924060053123988 and Rs. 1,37,00,464/- only due under Loan A/c No. 924060053123991 as on the date of the notice aggregating to Rs. 3,57,68,478.4 (Rupees Three Crore Fifty Seven Lakhs Sixty Eight Thousand Four Hundred and Seventy Eight and forty paise only)
4. Mr. Sumeet Gupta (Director/Guarantor/Mortgagor) S/o Subhas Chandra Gupta Mrs. Kasturi Gupta, Mr. Shubham Gupta, Mr. Sumeet Gupta are residing at: Vill & PO- Haripur, PS- Pandabeswar, AD SR - Raniganj, Chowki- Durgapur, Paschim Burdwan, Pin-713378.	A) Rs. 48,14,814.20 only due under Loan A/c No. 924060053123988 and Rs. 1,37,00,464/- only due under Loan A/c No. 924060053123991 as on the date of the notice aggregating to Rs. 3,57,68,478.4 (Rupees Three Crore Fifty Seven Lakhs Sixty Eight Thousand Four Hundred and Seventy Eight and forty paise only)

Description of the Immovable Property
All that piece and parcel of land measuring about an area of 29 decimal little more or less lying and situated under Mouza- Harpur, J.L. No. 24, LR Khatian No. 307, New LR Khatian No. 1242, 1243, RS & LR Dag Nos. 870 (7 decimal), 872 (2 decimal), within the jurisdiction of ADSR Raniganj, PS- Pandabeswar, District- Paschim Burdwan, together with the construction thereon. Boundaries: **North by:** Pond, **South by:** 30'ft wide paka road, **East by:** 16'ft wide kacha Road **West by:** 5'ft Kacha Road. The property is in the name of Shubham Gupta & Sumeet Gupta.

Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession (Symbolic)
1. Mr. Sirajul Islam S/o Abdul Kuddus Mandal	A) Rs. 48,077.30/- due under Loan A/c No. 920030074485060, as on 12-11-2025 (this amount includes interest applied till 05-05-2025) and Rs. 29,242.95/- due under Loan A/c No. 920030074485077, as on 12-11-2025 (this amount includes interest applied till 05-05-2025)
2. Mr. Mijanur Rahaman S/o Md. Serajul Islam Both at: C/o Abdul Kuddus Mandal, P.S. Madhahat, P.O. Goolpara, P.S. Chanchal, Near Madhahat Juma Masjid, Dist. Malda, West Bengal-732126	A) Rs. 48,077.30/- due under Loan A/c No. 920030074485060, as on 12-11-2025 (this amount includes interest applied till 05-05-2025) and Rs. 29,242.95/- due under Loan A/c No. 920030074485077, as on 12-11-2025 (this amount includes interest applied till 05-05-2025)
3. Mr. Sayedur Rahaman S/o Abdul Kuddus C/o Abdul Kuddus, Vill. Kalomatia, P.O. Nomania, P.S. Itahar, Near Kalomatia Juma Masjid, Dist. Uttar Dinajpur, West Bengal-733128.	A) Rs. 48,077.30/- due under Loan A/c No. 920030074485060, as on 12-11-2025 (this amount includes interest applied till 05-05-2025) and Rs. 29,242.95/- due under Loan A/c No. 920030074485077, as on 12-11-2025 (this amount includes interest applied till 05-05-2025)

SCHEDULE
Description of the Mortgaged Property:
All that piece and parcel of land lying and situated at PS-Chanchal, Gram Panchayat-Chandrapara, Dist-Malda, Pin Code-732126, W.B. J.L. No-153, Mouza-Madhahat, LR Khatian No-1485, LR Plot no-77/1080, area-20 decimal together with all the buildings and structures thereon, fixtures, fittings and air plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future. The said land is butted and bounded as follows: **North:** Land Nousad **All South:** Land of Sirajul Islam **West:** 8 Ft wide kutcha Road. **East:** Land of Sirajul Islam

Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession (Symbolic)
1. Mr. ANUL HOQUE S/o Abdul Jabbar At: Vill. Ramnagar, Baigachhi, Near Ramnagar High Madrasa, Gazole, Dist. Malda, West Bengal. Pin. 732102	A) Rs. 20,662.36/- due under Loan A/c No. 921030050871590, as on 12-02-2026 (this amount includes interest applied till 30-09-2024)

SCHEDULE
Description of the Mortgaged Property:
All that piece and parcel of land at Mouza- Kailabadi, J.L. no-25, L.R. KH. 3398, L.R. Plot. 93, Area- 10 Decimal "Bastu" under P.S.- Gajole, Gram Panchayat-Baigachhi, I. Dist. Malda, W.B. Pin 732102, together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future. The said land is butted and bounded (as per deed) as below: **By the North:** 12 ft. wide Pucca Road **By the South:** Land of Abdul Jabbar **By the West:** Land of Azjir Rahaman **By the East:** Land of Madrasa

Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession (Symbolic)
Mr. GOLAM MOSTAFA S/o Ujr Sekh R/o Vill. Bamandanga, P.O. Kanail, P.S. Hariampur, Near Bamandanga Juma Masjid, Dist. Dakshin Dinajpur, West Bengal-733125.	A) Rs. 19,534.72/- due under Loan A/c No. 920030070524235, as on 08-12-2025 (this amount includes interest applied till 01-11-2024) and Rs. 27,744.25/- due under Loan A/c No. 920030070524242, as on 08-12-2025 (this amount includes interest applied till 01-11-2024)

SCHEDULE
Description of the Mortgaged Property:
All that piece and parcel of land lying and situated at PS- Hariampur, Dist-South Dinajpur, Pin.733125, J.L.No-25, Mouza- Itakhor, L.R. Khatian No-692 (LR), LR Plot no- 259(LR) area- 0.06 Acre, classification land is "Bastu" together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession (Symbolic)
1. M/s Priya Enterprise Proprietor Mr Sekh Ansanul	A) Rs. 12,257,196.43/- due under Loan A/c No. 920030006906004, as on 3-10-2025 (this amount includes interest applied till 5-8-2025) and Rs. 48,246.04/- due under Loan A/c No. 922060050069533, as on 3-10-2025 (this amount includes interest applied till 31-7-2025)
2. Mr. Sekh Ansanul S/o Sirajul Sekh	A) Rs. 12,257,196.43/- due under Loan A/c No. 920030006906004, as on 3-10-2025 (this amount includes interest applied till 5-8-2025) and Rs. 48,246.04/- due under Loan A/c No. 922060050069533, as on 3-10-2025 (this amount includes interest applied till 31-7-2025)
3. M/s Nasima Begam W/o Sekh Ansanul	A) Rs. 12,257,196.43/- due under Loan A/c No. 920030006906004, as on 3-10-2025 (this amount includes interest applied till 5-8-2025) and Rs. 48,246.04/- due under Loan A/c No. 922060050069533, as on 3-10-2025 (this amount includes interest applied till 31-7-2025)

SCHEDULE
Description of the Immovable Property:
ALL THAT piece and parcel of baslu land measuring about 8 decimals more or less lying and situated under Mouza- Brahmankanda, J.L. No. 125, LR Khatian No. 4116, LR Plot No. 989, P.S.- Nanour, under Thupara Gram Panchayat, Dist- Birbhum, together with all the buildings and structures constructed thereon.

Name & Address of Borrower / Guarantor	A) Amount Due as of Notice date B) Date of Demand Notice C) Date of Possession (Symbolic)
1. Mr. Rezaanur Ahammed S/o Md. Surur Ali Mirzapur, Natuepara Purba Murshidabad, West Bengal-742190	A) Rs. 31,735.28/- due under Loan A/c No. 921030047665511, as on 16-09-2025 (this amount includes interest applied till 01-05-2024) and Rs. 39,999.89/- due under Loan A/c No. 921030047665540, as on 16-09-2025, (this amount includes interest applied till 01-05-2024).
2. Mrs. Mamta Begam W/o, Md. Surur Ali Dakshinpara Mirzapur 1 Beldanga-1, Murshidabad, West Bengal-742133	A) Rs. 31,735.28/- due under Loan A/c No. 921030047665511, as on 16-09-2025 (this amount includes interest applied till 01-05-2024) and Rs. 39,999.89/- due under Loan A/c No. 921030047665540, as on 16-09-2025, (this amount includes interest applied till 01-05-2024).

SCHEDULE
Description of the Mortgaged Property:
ALL THAT piece and parcel of land measuring about 4.416 Decimals more or less lying and situated at Mouza- Mirzapur, R.S. Plot No-7789, L.R. Plot No- 8933, L.R. Khatian No-20451, J.L.No-64, Under P.S- Beldanga, In The District Of Murshidabad, West Bengal-742133, along with building and structure standing thereon

Date: 15.05.2026
Place: West Bengal

Authorised Officer
Axis Bank Limited

Bank of Maharashtra
Zonal Office Kolkata
McLeod House, 3, N.S. Road, Kolkata - 700001
Email: dzmkolkata@mahabank.co.in
legal_cal@mahabank.co.in, recovery_cal@mahabank.co.in

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrowers/ and Guarantor/s that the below described immovable properties mortgaged/charged to the Bank of Maharashtra, the possession of which have been taken by the Authorized Officer of Bank of Maharashtra, will be sold on "As is where is", "As is what is", and "Whatever there is" on 05.06.2026, for recovery of the balance due to the Bank of Maharashtra from the Borrower (s) and Guarantor(s) as mentioned in the table. Details of the Borrower/s and Guarantor/s, amount due, Short description of the immovable property and encumbrances known thereon, possession type, reserve price and the earnest money deposit are also given as under:

Sl. No.	Name of Borrower and Guarantor	Amount Due	Short description of the Immovable Property with known Encumbrances	a) Possession Type b) Reserve Price c) Earnest Money Deposit d) Bid Increment Amount
1.	M/s Aarna Fabrics Prop.: Mrs. Mousumi Roy Guarantor: Mr. Sukesh Roy Branch: ARB, Kolkata Branch Manager: Mr. Pravin Kumar Mahto Mobile: 7001580134	Rs. 2,03,52,449.40 (Rs. Two Crore Three Lakhs Fifty Two Thousand Four Hundred Forty Nine and Fourty Paise Only) Plus interest thereon @ applicable rate w.e.f. 30.08.2023 and other charges	1. All those pieces and parcels of factory land admeasuring 1.75 Cottah (approx.) with structure in the name of Mr. Mousumi Roy W/o Sukesh Roy situated being and lying at Village/Mouza- Garje, P.S. - Bhadrashwar under Chandannagore Municipal Corporation Ward No. 28, J.L. No. 6, LR Khatian No. 4/1, 34, 64, 404/1, 492, 630 R S and LR Dag No. 483 & 484 under ADSRO Chandannagore P.O. - Bighati, Dist. - Hooghly, Pin- 712124, West Bengal. 2. All those pieces and parcels of factory land admeasuring 33.94 Cottah (approx.) with structure in the name of Mr. Mousumi Roy W/o Sukesh Roy situated being and lying at Village/Mouza- Garje, P.S. - Bhadrashwar under Chandannagore Municipal Corporation Ward No. 28, J.L. No. 6, LR Khatian No. 4/1, 34, 64, 404/1, 492, 630 R S and LR Dag No. 484 & 485 under ADSRO Chandannagore, P.O. - Bighati, Dist. - Hooghly, Pin- 712124, West Bengal. Total area of the property is 35.69 Cottah (approx.) and the same is bounded as follows: On or Towards North: By property of Manilima Ghosh; On or Towards East: By property of Jaydeb Ghosh; On or Towards West: By Road; On or Towards South: By property of Sachin Ghosh and Ranjit Ghosh.	a) Constructive b) Reserve Price: Rs. 1,98,54,000/- (Rs. One Crore Ninety Eight Lakhs Fifty Four Thousand Only) c) EMD: Rs. 19,85,400/- (Rs. Nineteen Lakhs Eighty Five Thousand Four Hundred Sixty Only) d) Bid Increment: Rs. 15,000/-
2.	M/s NEEDS Prop.: Mr. Utpal Mandal Guarantor: Mrs. Priyanka Ray Mandal Branch: ARB, Kolkata Branch Manager: Mr. Pravin Kumar Mahto Mobile: 7001580134	Rs. 1,93,08,881.60 (Rs. One Crore Ninety Three Lakhs Eight Thousand Eight Hundred Eighty Eight and Sixty Paise Only) Plus interest thereon @ applicable rate w.e.f. 24.04.2023 and other charges	Residential Mortgage of Land and Building comprising of Equitable Flat at Mouza- Kora. J.L. No. 27, R.S. Khatian No. 182 and 112, LR Khatian No. 1825 and 806 at present 4864, R.S. and L.R. Dag No. 1817 Holding No. 24/11, Kora Babu Para Road, Madhyamgram, Dist. - North 24 Parganas, PIN - 700130, in the name of Mrs. Priyanka Ray Mandal. Bounded as follows: On or towards the North: Property of H Choudhary & K Choudhary; On or towards the East: Property Plot No. 01; On or towards the West: 10 Ft. Wide Road (Babupara south); On or towards the South: Others Property.	a) Constructive b) Reserve Price: Rs. 43,35,300/- (Rs. Forty Three Lakhs Thirty Five Thousand Three Hundred Only) c) EMD: Rs. 4,33,530/- (Rs. Four Lakhs Thirty Three Thousand Five Hundred Thirty Only) d) Bid Increment: Rs. 15,000/-
3.	M/s Jupiter Jute Supplier Prop.: Mr. Amit Kumar Modi (Deceased) Guarantor: Bajinath Modi (Deceased) and Ajay Modi, Bijay Modi, Mrs. Saroj Modi Branch: ARB, Kolkata Branch Manager: Mr. Pravin Kumar Mahto Mobile: 7001580134	Rs. 2,97,88,975/- (Rs. Two Crore Ninety Seven Lakhs Eighty Eight Thousand Nine Hundred Seventy Five Only) Plus interest thereon @ applicable rate w.e.f. 10.03.2023 and other charges	Municipal Premises No. 9D, Beliaghata Road, Beliaghata, Post- Beliaghata, P.S. - Entally, Kolkata - 700015 under the jurisdiction and municipal limit of Ward No. 57 of Kolkata Municipal Corporation, West Bengal Assessee No. 110570101249. Bounded as: North: Premises No. 9/I Beliaghata Road; East: House of Others; South: 9A, 9B and 9C; West: 30 feet wide Beliaghata Road.	a) Constructive b) Reserve Price: Rs. 35,91,900/- (Rs. Thirty Five Lakhs Ninety One Thousand Nine Hundred Only) c) EMD: Rs. 3,59,190/- (Rs. Three Lakhs Fifty Nine Thousand One Hundred Ninety Only) d) Bid Increment: Rs. 15,000/-
4.	M/s R S Industry Prop.: Mrs. Pankaj Saha Guarantor: Mr. Pankaj Saha Branch: ARB, Kolkata Branch Manager: Mr. Pravin Kumar Mahto Mobile: 7001580134	Rs. 2,37,81,324/- (Rs. Two Crore Thirty Seven Lakhs Eighty One Thousand Three Hundred Twenty Four Only) Plus interest thereon @ applicable rate w.e.f. 30.05.2023 and other charges	Flat No. D5 on the Fourth Floor measuring 673 sq.ft. (covered area 841 sq.ft.) of the residential building located on Holding No. 33 Rabindra Sarani Ranaghat Municipality Ward No. 5, P.O. - Ranaghat, Dist. - Nadia, Pin - 741201, West Bengal.	a) Constructive b) Reserve Price: Rs. 28,93,500/- (Rs. Twenty Eight Lakhs Ninety Three Thousand Five Hundred Only) c) EMD: Rs. 2,89,350/- (Rs. Two Lakhs Eighty Nine Thousand Three Hundred Fifty Only) d) Bid Increment: Rs. 15,000/-
5.	M/s Shyam Sundar Traders Prop.: Mrs. Lalita Sadhu Guarantor: Mr. Dhruva Das Sadhu Branch: ARB, Kolkata Branch Manager: Mr. Pravin Kumar Mahto Mobile: 7001580134	Rs. 1,60,67,755/- (Rs. One Crore Sixty Seven Lakhs Sixty Seven Thousand Seven Hundred Fifty Five Only) Plus interest thereon @ applicable rate w.e.f. 13.03.2023 and other charges	All land measuring about 16 Satak along with a two storied building admeasuring 4650 sq.ft. and Oil Mill erected on Mouza- Althogra, J.L. No. 64, Touzi 23 LR R.S. Khatian No. 36/11, LR Dag No. 550, 549 and 560, L.R	

মে, ২০২৬ ফাস্টক্রাস জুডিশিয়াল ম্যাজিস্ট্রেট, কলকাতায় এফিডেভিট (নং ৩৬২) দ্বারা আমি আমার নাম পরিবর্তন করে Ashok Kumar Rathi নামে পরিচিত হলাম। Ashok Kumar Rathi ও Ashok Rathi এক ও অভিন্ন ব্যক্তি।

● আমি, Dilip Kumar Das, কন্যার বার্থ সার্টিফিকেটে আমার নাম Dilip Das হইয়াছে। 08/05/2026 আলিপুর ফাস্ট ক্রাস জুডিশিয়াল ম্যাজিস্ট্রেটের এফিডেভিট বলে Dilip Kumar Das & Dilip Das একই ব্যক্তি হলাম।

● আমি, Sabir Iqbal, কন্যা Naisha Sultana র বার্থ সার্টিফিকেটে Naisha Sultana Alias Anabia Muntaha হইয়াছে। 13/05/2026 আলিপুর ফাস্ট ক্রাস জুডিশিয়াল ম্যাজিস্ট্রেটের এফিডেভিট বলে Naisha Sultana & Naisha Sultana, Alias Anabia Muntaha একই ব্যক্তি হইল।

● আমি, Soma Das, পুত্রের বার্থ সার্টিফিকেটে আমার নাম Soma Dutta হইয়াছে। 14/05/2026 আলিপুর ফাস্ট ক্রাস জুডিশিয়াল ম্যাজিস্ট্রেটের এফিডেভিট বলে Soma Das & Soma Dutta একই ব্যক্তি হলাম।

● আমি Rita Rani Patra, স্বামী-Indrajit Patra, গ্রাম- অক্ষরপুর, থানা- গোপালনগর, জেলা- উত্তর ২৪ পরগনার স্থায়ী বাসিন্দা। বনগাঁ এসিজেম আদালতের এফিডেভিটবলে এইমর্মে ঘোষণা করছি যে, আমার ভোটার কার্ড এবং আধার কার্ডে আমার সঠিক নাম Rita Rani Patra ছাপা হলেও ভুলবসত আমার ছেলে Rahul Patra এর জন্ম সার্টিফিকেটে আমার নাম Mahamaya Patra ছাপা হয়েছে। Rita Rani Patra এবং Mahamaya Patra এক এবং অভিন্ন ব্যক্তি।

● আমি, Sangrami Saha, স্বামী Haru Ghosh, ঠিকানা - ননী সাহা সরনি, শরৎ পল্লী, পো: এবং থানা - নিমতা, কলকাতা - 700049, বিবাহের পূর্বে Sangrami Saha ছিলাম, বিবাহের পরে আমার কন্যার জন্মের সময় তাহার বার্থ সার্টিফিকেটে আমার নাম Sangrami Ghosh হয়েছে। 12/05/2026 বারাকপুর নর্থ 24 পরগনা ফাস্ট ক্রাস জুডিশিয়াল ম্যাজিস্ট্রেটের এফিডেভিট বলে Sangrami Saha and Sangrami Ghosh একই ব্যক্তি নামে পরিচিত হলাম।

● আমি গোপাল কুমার বিশ্বাস পিতা পর্ষদ

সংশোধনী

গত ১৪.০৫.২০২৬-এ প্রকাশিত ইউ ওআই ফিনকর্প লিমিটেড-এর 'ফর্ম নং. আই এন সি ২৬' বিজ্ঞাপনে উক্ত কোম্পানির রেজিস্টার্ড অফিস পরিবর্তনটি বিশেষ সাধারণ সভার পরিবর্তে 'পোস্টাল ব্যালট রিমোট ই-ভোটিং'-এর মাধ্যমে ১১ মার্চ, ২০২৬ তারিখের বিকাল ৫ টায় উক্ত কোম্পানির গৃহীত একটি বিশেষ সিদ্ধান্ত অনুযায়ী নেওয়া হয়েছে। এছাড়া আবেদনকারী কোম্পানির তরফে কেন্দ্রীয় সরকার, তথা রিজিওনাল ডিরেক্ট-এর পরিবর্তে 'কেন্দ্রীয় সরকার, রিজিওনাল ডিরেক্টর, ইন্টার্ন রিজিওন, কলকাতা' পড়তে হবে। ভুল প্রকাশের জন্য দুঃখিত।

নাম পদবি পরিবর্তন

● I Sohini Roy D/O, Swapan Ray R/o 20b Bonomali Naskar Road, Parnasree, Kolkata 70060, West Bengal, India have changed my name from Sohini Roy to Sohini Ray and henceforth I shall be known as Sohini Ray in all purpose, vide affidavit no. 1384 sworn before Notary Public on 14th February 2023 Sohini Ray and Sohini Roy both are same and one identical person.

● I Rebana Khatun W/o Nur Alam Sekh R/o Dakshin Chilahkhana, VTC: Chilahkhana, P.O: Chilahkhana, Distooch Behar, West Bengal-736159, have changed my name to Rebana Bibi Khatun

● I Khelan Das D/o Ratan Das and W/o Joy Das R/o Satkura, Kuchani Dist Cooch Behar west Bengal- 736169, have changed my name to Pima Das

● I Sakina Bai Asgarally Surmawala W/o Late Asgarally Tayabally Surmawala R/o T-30/7, 4th Floor, Alimuddin Street, Kolkata - 700016, have changed my name to Sakina Bai Gandhi

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation F of the Insolvency and Bankruptcy Board of India
Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AKSHARA HIGHRISE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Akshara Highrise Private Limited
2. Date of incorporation of corporate debtor	11/06/2003
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201WB2003PTC096365
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: 35, Kani Sabiri Prasad Chatterjee Road 2nd Floor, Kolkata, West Bengal, India, 700026
6. Insolvency commencement date in respect of corporate debtor	6th May, 2026 (The Corrigendum order was received by the IRP on 12th May, 2026)
7. Estimated date of closure of insolvency resolution process	2nd November, 2026 (180 days from the CIRP commencement, i.e. 6th May, 2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanchan Datta Reg No: IBI/PA-061/IP-P002022/17-18/10202114
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Challenger International Centre, 14th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: kanchan@igs.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Challenger International Centre, 17th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: crip_ahp@gmail.com
11. Last date for submission of claims	27th May, 2026 (14 days from the Corrigendum order received i.e. 13th May, 2026)
12. Classes of creditors, if any, under clause (c) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: Physical Address: same as above in point no. 10	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Akshara Highrise Private Limited on 6th May, 2026 (The Corrigendum order was received by the IRP on 13th May, 2026).

The creditors of Akshara Highrise Private Limited are hereby called upon to submit their claims with proof on or before 27th May, 2026 (14 days from the Corrigendum order received i.e. 13th May, 2026) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Kanchan Datta
Interim Resolution Professional
Akshara Highrise Private Limited (Under CIRP)
Reg No: IBI/PA-001/IP-P002022/2017-18/10891

Date and Place: 14th May, 2026, Kolkata

ডিবিএস ব্যাঙ্ক ইন্ডিয়া লিমিটেড

কলকাতা শাখা || কলকাতা সেন্টার, ২/১ রাসেল স্ট্রিট, কলকাতা-৭০০১১১

দাবি বিজ্ঞপ্তি

কলকাতা শাখা || কলকাতা সেন্টার, ২/১ রাসেল স্ট্রিট, কলকাতা-৭০০১১১



স্বাক্ষরিত
ry No.
টি এস
বর্ষান্ত